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Title: hNeed for effective implementation of laws relating to untouchability.h

SHRI S. AJAYA KUMAR (OTTAPALAM): Sir, even after more than 50 years of our Independence, and despite the existence of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act and the Protection of Civil Rights Act, the abominable practice of untouchability is prevalent in many parts of our country especially in the southern parts of Tamil Nadu.

In the southern Districts of Tamil Nadu, several teashops continue with the discriminatory 'two-tumbler' system under pressure from Caste Hindus. Though this contemptible practice is widespread, it has been escaping the attention of the authorities, mainly due to the unwillingness of the authorities concerned to come down strongly on this heinous social evil. At times they are found to be in connivance with the perpetrators of this hateful act. The victims, in majority cases, refuse to get their complaints or they do not complain at all for the fear of repression by the caste Hindus that may be followed.

I urge upon the Government to take note of the seriousness of the situation and take effective measures to ensure that such inhuman practices are done away with.